

Shrimati Renu Chakravartty: Sir, we have not heard what motion has been adopted, whether the suspension is for the rest of the session or for a month.

Mr. Speaker: It is for a fortnight.

Shrimati Renu Chakravartty: It has been passed by virtue of the brute majority that they have got. But I would beg of you, Sir, again, at this stage to consider whether you should allow the discussion on the economic situation to take place when there is this No-confidence Motion pending.

Mr. Speaker: Other considerations can come only afterwards. I can consider anything else afterwards separately. First the orders of the House are to be carried out.

16.00 hrs.

Shri Daji: I am leaving the House to maintain the dignity of the House. But this Government is violating and raping parliamentary democracy and the people of this country will reply to this Government certainly. I am not the last to be heard; the people of India are the last to be heard and they will pass their verdict on those people who have sold our self-respect for a mess of pottage.... (Interruptions).

(Shri Daji then left the House)

श्री जे० ब० सिंह : हर एक अपोजीशन मेम्बर को निकालने के लिए आप नेम कर रहे हैं, इससे कुछ होने वाला नहीं है। कोई भी अपोजीशन मेम्बर यह टालरेट नहीं करेगा कि आप उससे कोई ऐडवांटेज देना तो दूर रहा, उसका हक भी देने के लिए तैयार नहीं हैं और गवर्नमेंट को सारी चीज आप कंसीड करते जा रहे हैं। सबेरे यही वाक्या हुआ और इस वक्त भी यही वाक्या हो रहा है और बराबर आप इस चीज को करते जा रहे हैं। हम लोगों के हक खत्म करते जा रहे हैं। मालूम

होता है कि पार्लियामेंट के मेम्बर चुनकर नहीं आये हैं, केवल वही चुनकर आये हैं।

Mr. Speaker: Now Shri S. C. Samanta might move his motion.

Shrimati Renu Chakravartty: Now that Shri Daji has left the House.... (Interruptions).

Mr. Speaker: Nothing will be recorded when members are speaking simultaneously.

(Interruptions)***

14.02 hrs.

SEEDS BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

Shri S. C. Samanta (Tamluk): I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith, as passed by Rajya Sabha, be extended upto the last day of the first week of the next Session."

Shri Hari Vishnu Kamath (Hoshangabad): Let him give the reasons.

Shri S. C. Samanta: I am giving the reasons. The Select Committee formed Study Groups and visited Rajasthan, Uttar Pradesh, part of Himachal Pradesh, Andhra Pradesh, Mysore and Madras. When the Committee was sitting on the 5th of June the members of the Committee and the hon. Minister of Food, Agriculture and Co-operation said that further study should be made as the Bill is so very important for the production of food. So, this permission has been sought. Some hon. Members who were objecting to the extension were telling us that the Government should

be asked to ensure that the Bill, as reported by the Select Committee, was passed by the current Lok Sabha so that the labours of the Committee might not become infructuous. It should be borne in mind by the Government. This is my suggestion.

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith, as passed by Rajya Sabha, be extended upto the last day of the first week of the next Session."

The motion was adopted.

14.04 hrs.

ADVOCATES (AMENDMENT) BILL

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to move the following:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Bill further to amend the Advocates Act, 1961, which was passed by Rajya Sabha on the 3rd November, 1965 and laid on the Table of this House on the 10th November, 1965."

Since the introduction of the Advocates Amendment Bill, 1965 several suggestions for amendment of the Advocates Act, 1961 have been received from various quarters. A Committee of Members of Parliament has been appointed by the Minister of Law for reviewing the working of the Act and to suggest amendments thereto. In the circumstances, it is proposed to get the Bill now pending in Parliament withdrawn to be replaced by a more comprehensive Bill which will include, in addition to

some amendments now contained in the pending Bill, other amendments.

I may for the information of the House state that the Committee of Members of Parliament has already met twice and the third sitting will take place on the 29th. I do not think I am justified in taking any more of the time of the House. I am prepared with all the other reasons and if you want I will give them.

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Bill further to amend the Advocates Act, 1961, which was passed by Rajya Sabha on the 3rd November, 1965 and laid on the Table of this House on the 10th November, 1965."

The motion was adopted.

14.05 hrs.

CONSTITUTION (TWENTIETH AMENDMENT) BILL*

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri C. R. Pattabhi Raman: Sir, I introduce the Bill.

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